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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
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**NOTIFICATION**  
(INCOME-TAX)

NO. 4478 (P.No.197/192/60-IV(AI): In exercise of the powers conferred by clause (iv) of sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Rajasthan State Citizens Council Fund" for the purpose of the said section for the period covered by the assessment years 1965-66 to 1979-80.

*Signature*

( **SECRETARY** )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager, Government of India Press,  
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**Copy to:-**

1. The Deputy Secretary to Chief Minister, Rajasthan Government, Jaipur, with reference to his letter No.1393 dt.12.9.60.
2. The Commissioner of Income-tax, Jaipur, with reference to his letter No.Revy./60-8/10(230)/1397 dt.23.7.1961.
3. All Commissioners of Income-tax.
4. Directors of Inspection (I)/ (I&A)/ (Inv.), New Delhi.
5. Director of CSI Services (Income-tax), 1st Floor, Ayan-e-Qaid, Isha Sundry Lane, New Delhi (5 copies).
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10. Shri P.K.Kartha, Jr. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

*Signature*

( **SECRETARY** )

LEGISLATIVE OFFICER TO THE GOVERNMENT OF INDIA

*M.C.E*  
*19/6*  
*85/82*  
*19/6*